

(2012) 09 P&H CK 0313

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No. M-23174 of 2012 (O and M)

Subhash Chaudhary

APPELLANT

Vs

Naresh Jain and Another

RESPONDENT

Date of Decision: Sept. 13, 2012

Acts Referred:

- Criminal Procedure Code, 1973 (CrPC) - Section 202, 438

Hon'ble Judges: Paramjeet Singh, J

Bench: Single Bench

Advocate: Raj Mohan Singh, for the Appellant; Sidharth Sarup . D.A.G., Haryana, Shri Shakun Chaudhary, Advocate for Shri Ajay Ghangas, Advocate, for the Respondent

Judgement

Paramjeet Singh, J.

The present petition has been filed u/s 438 Cr. P.C. for grant of pre-arrest bail to the petitioner in complaint case bearing No. 31 dated 10.11.2010 u/s 202 Cr. P.C., titled as "Naresh Jain v. Subhash Chaudhary". Learned Counsel for the petitioner states that in compliance with the order dated August 03, 2012, the petitioner appeared before the trial court and has furnished bail bonds to its satisfaction upon which he has been admitted to interim bail.

2. In view of the above, order dated August 03, 2012 is made absolute. The petitioner shall now furnish fresh bail bonds to the satisfaction of the trial court upon which he will be admitted to regular bail till the conclusion of the trial.

Disposed of.